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Title: Need to expedite finalization of modification of policy guidelines for implementation of Slum Rehabilitation Scheme in Coastal Regulation Zone-II areas in Greater Mumbai, Maharashtra.

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): I would like to draw the attention of Hon'ble Minister of Environment & Forests with regard to modification of policy guidelines for implementation of Slum Rehabilitation Schemes in CRZ-II areas.

The Ministry of Environment & Forests issued a notification on 6th January, 2011 regarding Guidelines to increase the permissible FSI in CRZ-II areas for Slum Rehabilitation Schemes of Greater Mumbai. But till date, no proposal has come out in this respect. The predecessor State Government has failed to pursue this matter properly with the Central Government.

It is well known that Slum areas in CRZ-II areas face all natural calamities. To rehabilitate Slum Dwellers of CRZ-II areas, a comprehensive proposal has been submitted to the Ministry of Environment and Forests. It was suggested that the Slum Rehabilitation Schemes in CRZ-II areas be allowed increase in permissible FSI at par with those in non-CRZ areas and as per prevailing DCR. The proposals for modification of Guidelines for implementation of Slum Rehabilitation Schemes in CRZ-II areas have been submitted on 27-8-2013, 23-12-2013, and 8-7-2014 for approval of the Union Ministry of Environment & Forests.

I request to Hon'ble Minister of Environment & Forests to kindly look into the pending matters and issue orders for finalization of Modification of Policy Guidelines by the Ministry for implementation of Slum Rehabilitation Scheme in CRZ-II areas in Greater Mumbai at the earliest.